

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:1388  
ANSWERED ON:22.03.2012  
REQUIREMENT OF FERTILIZERS  
Rathwa Shri Ramsinhbhai Patalbhai

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) the details of fertilizer plants in the country indicating the installed capacity and utilization, State-wise;
- (b) the quantum of fertilizers required to meet the increasing domestic demand ;
- (c) the steps taken to meet the requirement of fertilizers in the country ?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION  
AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

- (a) State-wise details of fertilizer plant in the country indicating the installed capacity and %age capacity utilization is attached.
- (b) The demand of major fertilizers namely Urea, DAP, MOP and Complexes in the country is on the rise over the years and the same is given in the table:- (Lakh MT )

Sl. No.	Product	Year
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	2010-11	2011-12
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1. Urea	290.78	304.96
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2. DAP	120.91	126.17
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3. MOP	47.79	48.16
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4. Complexes	92.00	107.15
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(c): The steps taken by Government in making availability of fertilizers in the country are as under:

- i) The movement of all major subsidized fertilizers is being monitored throughout the country by an on-line web based monitoring system ([www.urvarak.co.in](http://www.urvarak.co.in)) also called as Fertiliser Monitoring System (FMS);
- ii) The gap between requirement and indigenous production is met through imports;
- iii) The state governments have been advised to instruct the State Institutional agencies to coordinate with manufacturers and importers of fertilizers for streamlining the supplies;

iv) State Governments play a proactive role to co-ordinate with the manufacturers/ importers to tie up supplies of fertilizers as per the requirement of states;

v) Department of Fertilizers and Department of Agriculture & Cooperation are jointly reviewing fertilizer availability with Agriculture department of various States through Video Conferences every week. The corrective actions, if required, are taken immediately to avoid any hardships to the farmers;

vi) Fertilizer companies are required to print Maximum Retail Price (MRP) on the fertilizer bags clearly. Any sale above the printed net retail price will be punishable under the EC Act. Amount of subsidy per bag is also printed on each bag of Phosphatic and Potassic fertilizers;

vii) Department of Fertilisers is having constant interaction with Ministry of Petroleum & Natural Gas, GAIL and other prospective suppliers of Natural Gas / Liquid Natural Gas (NG/LNG) so that gas requirement of the fertilizers industry is met; and

viii) Government is always encouraging production of urea in the country to achieve self-sufficiency. The Government is considering a new policy for encouraging investments in Urea production plants. The country is almost fully dependent on imports to meet the requirements of phosphatic and potassic (P&K) fertilizers. Government has taken initiatives to encourage indigenous production in P&K sector by allowing import parity price to the indigenous manufacturers of DAP. Government has also reduced the custom duty on phosphoric acid from 5% to 2% to enable indigenous manufacturers of P&K fertilizers to acquire this important input at reasonable price. Government is also encouraging private sector and public sector companies to explore the possibilities for joint ventures abroad to ensure uninterrupted supply of fertilizers inputs to P&K sector.